

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 52643 OF 2018

[Arising out of Order-in-Appeal No. 241 (AG) CE/JDR/2018 dated 03.05.2018 passed by the Commissioner of Appeal, Jodhpur]

M/S M SHAMSHUDDIN CONTRACTOR

Appellant

House No. 6F25, Vigyan Nagar, Kota (Raj)

Vs.

**ADDITIONAL COMMISSIONER, CENTRAL EXCISE
DIV.,(KOTA) RAJASTHAN**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri S K Meena, Authorised Representative

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Final Order No. 51680 /2023

Date of Hearing/Decision : 15/12/2023

JUSTICE DILIP GUPTA:

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**

Tejo